



KARNATAKA LEGISLATIVE ASSEMBLY
SIXTEENTH LEGISLATIVE ASSEMBLY
FIFTH SESSION

THE CHANAKYA UNIVERSITY (AMENDMENT) BILL, 2024

(LA Bill No. 46 of 2024)

A Bill to amend the Chanakya University Act, 2021.

Whereas it is expedient to amend the Chanakya University Act, 2021 (Karnataka Act No.37 of 2021) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy Fifth year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Chanakya University (Amendment) Act, 2024.

(2) It shall come in to force at once.

2. Amendment of section 26.- In the Chanakya University Act, 2021 (Karnataka Act No.37 of 2021), in section 26,-

(a) in sub-section (1), after clause (viii), the following shall be inserted, namely:-

“(ix) One expert from the field of management or finance or any other specialization, including administration to be nominated by the State Government.”

(b) in sub-section (3), the word “two”, shall be omitted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Chanakya University Act, 2021 (Karnataka Act No. 37 of 2021) to nominate one special expert from respective field by the State Government to the Board of Governors.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed measure.

Dr. M C SUDHAKAR

Minister for Higher Education

M.K. VISHALAKSHMI

Secretary

Karnataka Legislative Assembly

ANNEXURE**EXTRACT FROM THE CHANAKYA UNIVERSITY ACT, 2021 (KARNATAKA ACT NO.37 OF 2021)****xxx****xxx****xxx**

26. The Board of Governors.- (1) The Board of Governors shall consist of the following, namely:-

- (i) The Chancellor - Chairperson;
- (ii) The Pro-Chancellor - Member;
- (iii) The Vice-Chancellor - Member;
- (iv) The Principal Secretary or Secretary to the State Government in the Higher Education, Medical Education or his nominee not below the rank of Deputy Secretary - Ex-officio Member;
- (v) One expert from industry or from the field of management, finance or any other specialized field, including administration to be nominated by the Sponsoring body - Member; 24
- (vi) Five eminent persons, nominated by the Sponsoring body – Members (vii) The Pro Vice-Chancellor (s) who shall be non-voting member; and
- (vii) One eminent educationist nominated by University Grants Commission – Member.

(2) The Registrar shall be a non-voting Secretary of the Board of Governors;

(3) The tenure of office of the members of the Board of Governors, appointment of members, other than two Government nominees, renewal and removal, etc., shall be such as may be laid down by the Statutes;

(4) All meetings of the Board of Governors shall always be chaired by the Chancellor and in his absence by any one of the nominees of the Chancellor. If Chancellor has not nominated any person to preside any meeting, members present in the meeting shall elect the person who shall preside that meeting only from among themselves by a simple majority;

(5) Quorum for all meetings of the Board of Governors shall be Five members attending and voting at such meeting; Provided that, the presence of either the Chancellor or one nominee of the Sponsoring Body and in the absence of the Chancellor or one nominee of Sponsoring Body, the Vice Chancellor, shall always be necessary to form the quorum for any meeting of the Board of Governors;

(6) The Board of Governors shall be the Principal Governing Body of the University and shall have the following powers, namely:-

- (i) to lay down policies to be pursued by the University;
- (ii) to review decisions of the other authorities of the University if they are not in conformity with the provisions of this Act, or the Statutes or the Rules; or the Ordinances;
- (iii) to approve the Budget and Annual Report of the University;
- (iv) to make new or additional Statutes or amend or repeal the earlier Statutes, Rules and Ordinances;
- (v) to recommend voluntary winding up of the University to the Sponsoring body;
- (vi) to approve proposals for submission to the Government;
- (vii) to nominate members to the Authorities and Committees as provided for in the Act and Statutes;
- (viii) to appoint the Statutory Auditors of the University; and
- (ix) to take such decisions and steps as are found desirable for effectively carrying out the objects of the University.

(7) The Board of Governors shall meet at least four times a year or as many times as may be required.

(8) The Board of Governors shall meet at such time and place as may be specified by the Statutes.

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